



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

बुधवार, नोव्हेंबर १, २००६/कार्तिक १०, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रज अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2006 (Mah. Ord. XIV of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2006 (Mah. Ord. XIV of 2006), published under the authority of the Governor.]

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 1st November 2006.

MAHARASHTRA ORDINANCE No. XIV OF 2006.

AN ORDINANCE

further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963, for the purposes hereinafter appearing;

Mah.
XX of
1964.

(६८९)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Amendment) Ordinance, 2006.

(2) It shall come into force at once.

Amendment
of section 13
of Mah. XX
of 1964.

2. In section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963,—

Mah.
XX of
1964.

(a) in sub-section (1), for clause (a), the following clause shall be substituted, namely :—

“(a) fifteen agriculturists residing in the market area (not being less than twenty-one years of age on the date specified, from time to time, by the Collector, in this behalf), as specified below:—

(i) eleven (of which, two shall be women, one shall be a person belonging to Other Backward Classes and one shall be a person belonging to De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes) shall be elected by the members of the Managing Committees of the Agricultural Credit Societies and Multipurpose Co-operative Societies (within the meaning of the Maharashtra Co-operative Societies Act, 1960 and the rules made thereunder), functioning in the market area :

Mah.
XXIV
of
1961.

Provided that, where the Market Committee is situated in Tribal areas, one person belonging to the Scheduled Tribes shall be elected in place of the election of the person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes as aforesaid ; and

(ii) four (of which, one shall be a person belonging to Scheduled Castes or Scheduled Tribes and one shall be a person belonging to Economically Weaker Section), shall be elected by members of the village *panchayats* functioning therein ;”;

(b) in sub-section (1A), in clause (a), for sub-clause (vi), the following sub-clause shall be substituted, namely :—

“(vi) five representatives (of which, two shall be women, one shall be a person belonging to the Scheduled Castes or the Scheduled Tribes, one shall be a person belonging to the Other Backward Classes and one shall be a person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes), to be nominated by the State Government ;”;

(c) in sub-section (1B), in clause (c), after sub-clause (vi), the following sub-clause shall be inserted, namely:—

"(vi-a) four representatives (of which, one shall be woman, one shall be a person belonging to the Scheduled Castes or Scheduled Tribes, one shall be a person belonging to the Other Backward Classes and one shall be a person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes), to be nominated by the State Government :

Provided that, where the Divisional or Regional Market Committee is situated in Tribal areas, the State Government shall nominate the person belonging to the Scheduled Tribes in place of the person belonging to the De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes;".

STATEMENT

Section 13 of the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964), provides for constitution of Market Committees including reservation of seats for women and persons belonging to the Scheduled Castes, Scheduled Tribes and Economically Weaker Sections, on such Committees.

2. With a view to provide for reservation of one additional seat for the Other Backward Classes and one more seat for the De-notified Tribes (*Vimukta Jatis*), Nomadic Tribes and Special Backward Classes on the Managing Committee of a Co-operative Society, the Government of Maharashtra has amended the provisions of section 73-B of the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961) by enacting the Maharashtra Act No. VI of 2002.

3. On considering the several representations from the M.L.As, and other persons providing for similar reservation on the Market Committees, it is considered expedient to provide for reservation for the persons belonging to the Other Backward Classes and De-notified Tribes (*Vimukta Jatis*) or Nomadic Tribes on the Market Committees, by suitably amending the said section 13.

4. With a view to give adequate representation to the persons belonging to Scheduled Tribes on the Market Committees situated in the Tribal areas, special provision in respect of constitution of Committees is also made.

5. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Agricultural Produce Marketing (Development and Regulation) Act, 1963 (Mah. XX of 1964), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

S. M. KRISHNA,

Dated the 31st October 2006.

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

J. P. DANGE,

Principal Secretary to Government.